



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 28th September, 2021

**No. LGL.66/2020/36.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 23rd September, 2021 is hereby published for general information.

### ASSAM ACT NO. XXXIII OF 2021

(Received the assent of the Governor on 23rd September, 2021)

**THE ASSAM MUNICIPAL (AMENDMENT) ACT, 2021**

## AN ACT

further to amend the Assam Municipal Act, 1956.

**Preamble**

Whereas it is expedient further to amend the Assam Municipal Act, 1956, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act No.  
XV of  
1957

It is hereby enacted in the Seventy-second Year of the Republic of India as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Municipal (Amendment) Act, 2021.
- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 1<sup>st</sup> day of April, 2020.

**Amendment of  
section 26**

2. In the principal Act, in section 26, in sub-section (5), for the words "for a period not exceeding twelve months", appearing between the words "Board" and "from the date of expiry", the words "for a period not exceeding twenty four months only in case of exceptional circumstance such as a COVID-19 pandemic" shall be substituted.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.